

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
Company Appeal 48/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 21(1), New Delhi

...APPELLANT

Vs.

ROC, Delhi and Ors.

(M/s. Rudra Seven Buildcon Pvt. Ltd.)

...RESPONDENT

Section

U/s 252

Order delivered on 25.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/IT Department :

For the Roc

:Adv Aakash Sharma

ORDER

Ld. Counsel on behalf of the Income Tax Department is present and submitted that they have filed their Assessment Order and Demand Notice which is available on the e-portal. Vide order dated 07.12.2023, Respondents others than RoC were already set ex parte. Proxy Counsel on behalf of RoC is present and submitted that as per their general practice they generally do not oppose the appeal filed by the Income Tax Department for the restoration of the name of the company. Order in the matter is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)